

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 262/TL/2023

Subject : Application for transmission licence in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.

Date of Hearing : **12.6.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Ramesh Babu V., Member

Petitioner : JSW Hydro Energy Limited (JSWHEL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Parties Present : Shri Aman Anand, Advocate, JSWHEL
Shri Aman Dixit, Advocate, JSWHEL
Ms. Natasha Debroy, Advocate, JSWHEL
Shri Anurag Agarwal, JSWHEL
Shri Ranjeet Singh Rajput, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL
Ms. Ankita, CTUIL
Shri Kartikeya Rastogi, HPSEBL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the grant of a transmission licence in respect of the Karcham Wangtoo - Jhakri portion of the Baspa - Jhakri D/C transmission line. Learned counsel further submitted that CTUIL has already submitted its recommendations, under Section 15(4) of the Electricity Act, 2003, for the grant of a transmission licence to the Petitioner.

2. In response to the specific query of the Commission with regard to any inter-State power flow on the Karcham Wangtoo-Jhakri portion, the learned counsel for the Petitioner referred to the line diagram of the transmission line from the Baspa/Karcham Wangtoo Hydro Electric Plants (HEPs) to Abdullapur and submitted that prior to the commissioning of the Karcham Wangtoo HEP, a LILO was made on the associated transmission line (400 kV Baspa-Jhakri D/C line) of Baspa II HEP for evacuation of power from the Karcham Wangtoo HEP since the Karcham Wangtoo Abdullapur 400 kV D/c transmission line was not ready. As a result, beyond this LILO at Wangtoo, up to the Jhakri sub-station, an inter-State power is being transmitted on the portion (~35 km) of the Baspa-Jhakri D/c line (54.78 km). Learned counsel submitted that prior to furnishing its recommendations for the grant of a transmission licence, CTUIL had also obtained and examined the requisite power flow data on the said portion of the line from NRLDC.

3. Considering the submissions made by the learned counsel and to understand the nature of power flow on the subject line, the Commission deemed it proper to implead GCIL and NRLDC as parties to the Petition and accordingly, directed the Petitioner to

implead GCIL and NRLDC as Respondents and to file a revised memo of parties within a week.

4. The Commission further directed the parties to file the following information on an affidavit within two weeks:

(a) Petitioner to submit a copy of Form II posted on its website along with the date of posting in terms of Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for Grant of Transmission License and other related matters) Regulations, 2009, read with the order dated 22.1.2022 in Petition No. 1/SM/2022 along with posting date.

(b) NRLDC to submit the following:

(i) Details of generating stations whose power flows through the Karcham Wangtoo- Jhakri line under different scenarios of high hydro, low hydro, peak, and off-peak conditions.

(ii) The percentage usage of the Karcham Wangtoo-Jhakri portion of 400 kV Baspa to Jhakri Transmission line as an inter-State transmission system.

(c) CTUIL to clarify that since Shongtong HEP and Tidong HEP are planned to be evacuated via 400kV Jhangi PS (ISTS) - Wangtoo S/s (HPPTCL) - Panchkula (PG), in such case, how the karcham Wangtoo-Jhakri portion of 400 kV Baspa to Jhakri transmission line will be used for evacuation for power of these HEPs, as submitted by CTUIL in its recommendation.

5. The Petition will be listed for the hearing on **4.7.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)